

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
FRONTAGE MEDIA PRIVATE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN	Frontage Media Private Limited CIN: U74990MH2010PTC202897
2.	Address of the registered office	Shop No. 605, Takshishila Commercial Complex, RHB Road, Mulund West, Mumbai, Mumbai City, MH-400080 IN
3.	URL of website	https://insolvencyandbankruptcy.in/cirp/frontage-media-private-limited/
4.	Details of place where majority of fixed assets are located	Village Dhamote Tal. Karjat Dist.-Raigad.
5.	Installed capacity of main products/ services	NA (The Corporate Debtor is owning flats & shops)
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor is engaged in business of providing professional advertisement management services. In FY 2019-20, Revenue from Operations was Rs. 7.89 crores (approx.) (The Corporate Debtor is not in operation since March 2020)
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Email at frontage.abc@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	https://insolvencyandbankruptcy.in/cirp/frontage-media-private-limited/ Or email at frontage.abc@gmail.com



10.	Last date for receipt of expression of interest	19.12.2024
11.	Date of issue of provisional list of prospective resolution applicants	22.12.2024
12.	Last date for submission of objections to provisional list	25.12.2024
13.	Date of issue of final list of prospective resolution applicants	28.12.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28.12.2024
15.	Last date for submission of resolution plans	27.01.2025
16.	Process email id to submit EOI	frontage.abc@gmail.com



Sd/-

Manish Lalji Dawda

Resolution Professional in the matter of

Frontage Media Private Limited

Registration No.: IBBI/IPA-001/IP-P02506/2021-2022/13797

AFA: AA1/13797/02/170823/104469 (Valid up to – 30.06.2025)

AAA Insolvency Professionals LLP, 144, Mittal

Court, B Wing, Nariman Point, Mumbai,

Maharashtra - 400021

Date: 04.12.2024

Place: Mumbai



Maroon 5's Adam Levine seen at the band's debut India performance in Mumbai on Tuesday

A concerted push for the economy

GIVEN THE EVOLVING GLOBAL dynamics, India is the new kid on the block which is opening to the world of 'experience economy'. A host of music concerts have been announced with some global artistes like Maroon 5, Green Day, Shawn Mendes, Louis Tomlinson coming for the very first time. Other artistes like Coldplay, Dua Lipa, Ed Sheeran are playing once again in India. This frenzy has also pushed local performers like Diljit Dosanjh to the forefront. The rise in disposable income has resulted in the significant demand surge for such concerts in India. The direct and indirect spending on these concerts spanning around two-three months will provide a major boost to the overall spending and consumption



Ed Sheeran, seen with Diljit Dosanjh, had a sold-out concert in Mumbai in March. Sheeran is set to return to India in 2025

Dua Lipa performed in Mumbai on Saturday



~₹6,000-8,000 cr Expenditure potential on an annualised basis if the live entertainment space could be explored more in the coming days

Estimates of tentative expenditure (₹ crore)

Major heads of expenditure	Base case	Optimistic Scenario
Ticket	771	963
F&B	143	179
Hotel	197	246
Transport	208	260
Sponsorship	250	313
Miscellaneous	45	56
Total	1,614	2,017

Source: Bank of Baroda Research

Thousands throng to watch Indian team train

● **Border-Gavaskar Trophy: Hardly anyone to watch Australian team**

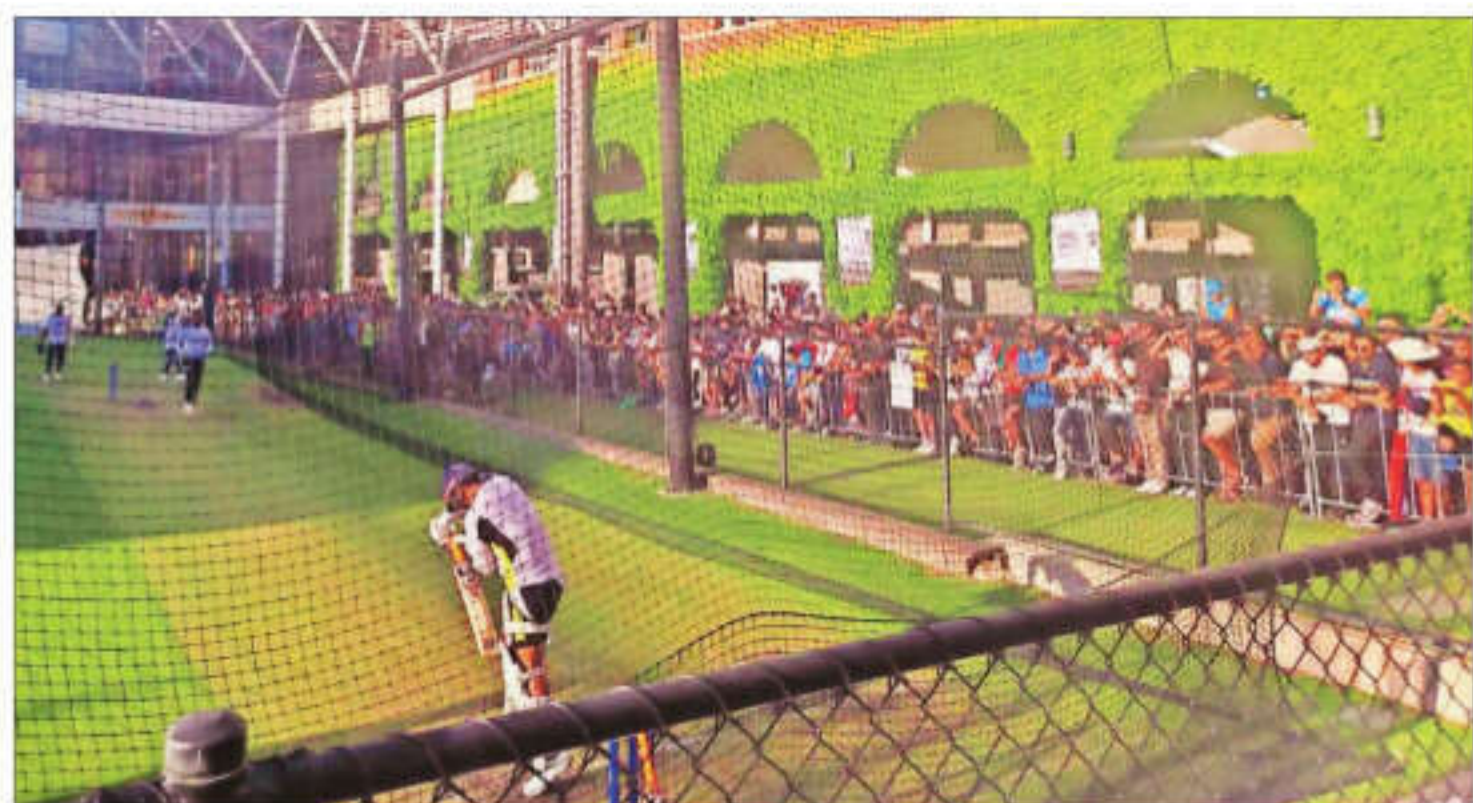
SRIRAM VEERA
Adelaide, December 3

"THEY TOLD ME it will be busy, but this busy, huh!" The elderly lady at the entrance of the Adelaide Oval says with a smile.

Around her, utter chaotic joy prevails as just 3,000 fans storm through just to see the Indian team practice. Dhol beats, cries of 'jeetega bhai jeetega', 'Kohli Kohli' and 'Rohit Rohit' ring in the air. It was an open session for fans to watch the Australian and Indian teams training. There were hardly any people to watch the Australians train in the afternoon but around 5 pm, they blew in like a storm to see the Indians, shocking the lady at the gate.

Around 6 pm — the Indians had a long training session that started even before 5 pm and ended nearly three-and-a-half hours later — a group of at least 20 Australian schoolkids in uniform ran in to see them. There was no such group for the Australians training. They weren't kids of Indian origin either, such is the attraction of this Indian team Down Under.

The official training was



At least 3,000 fans stormed through just to see the Indian team practice at an open session for fans to watch the teams train at the Adelaide Oval on Tuesday

supposed to start at 5:30 pm local time, and it did, but two Indians were at nets an hour earlier: captain Rohit Sharma and Rishabh Pant, who hit the batting nets straightaway, before the crowd came in.

Rohit's training in particular was interesting. "Yaar, gaddha haiidhar! (There is a hole/dent)" he said about an area of the ground at the popping crease of the first net he went into bat. There are four nets at the Adelaide Oval, and he chose to cary on in that particular one as it didn't upset his rhythm.

The skipper stood carefully, his back leg cutting the popping crease line. The dent was partic-

ularly bad just behind the crease. Even as a support staff suggested rather naively that he could perhaps stand a touch ahead, Rohit replied, "arre! I want to stand here".

And so he stood, back leg on the crease line. His first movement was opening that front leg that pressed forward at an angle towards the bowler. Rohit has a rather visible twitch of both feet as the bowler is about to enter the delivery stride, his knees flexing, and the front foot opening out a touch. This was his main focus in the nets.

Rohit was seen discussing with assistant coach Abhishek Nayyar if he was getting the

stance and movement right.

In his first stint, before the other players came, Rohit faced new shiny balls. Does that mean he might yet open the innings in the Adelaide Test or was it to just ensure that he faced deliveries that seamed a bit - as new balls tend to do. Once the rest of the team joined him at the batting nets after warm-up and catching practice, he faced old balls.

In each of the four nets, two batsmen were together. If the pairings are anything to go by, Rohit was paired with Pant. One batsman facing a few balls, and another the non-striker's end. KL Rahul and Yashrajvi Jaiswal; Virat Kohli and Shubman Gill;

Rohit and Pant; Washington Sundar and Nitish Reddy. That indicates Jaiswal and Rahul as the openers, Gill and Kohli the No.3 and No.4, respectively, and so on.

But all that's speculation. Either way, suffice to say Indians practised long, hard, and rather intensely, with at least 3,000 people hollering around them.

Incidentally, head coach Gautam Gambhir, who had gone to India after the Perth Test and missed the warm-up game in Canberra, was back and stood behind the stumps at one of the four nets. Arms crossed, face as intense as ever, he was almost motionless watching proceedings. Now and then, when Rohit was between his stints from one net to another, they would have a short chat, but for the main part, Gambhir stood there like a statue, observing everything quietly. Just like the starting of Clem Hill, who played in the early 1900s, that stands outside the arena, near the road across the river that shimmered in the afternoon sun.

Inside though, the Indians, and for that matter Australians, were smashing the ball.

The last word, however, goes to that security lady.

"How many people turn up for nets for the Indians in your country?" Oh, it's not open to the public there. And she goes, "Makes sense, I can see 10,000 landing up. How will people like me manage, then?"

SRCC sees over 500 offers, highest at ₹35 lakh

EXPRESS NEWS SERVICE
New Delhi, December 3

DELHI UNIVERSITY'S SHRI Ram College of Commerce (SRCC) has completed the placement season 2023-24 with over 500 offers being made by more than 135 companies in over 15 sectors. As per the college, these sectors include consulting, finance, startup, tax and advisory, FMCG, insurance, among others. SRCC saw a 29% increase in the number of recruiters.

The highest package is ₹35 lakh per annum, ₹8.63 lakh is the average and ₹7.15 lakh is the median package. The total gross value is around ₹43.42 crore.

PLACEMENT SEASON

■ At over 135 companies, 29% increase in the number of recruiters

₹43.42 crore is the total gross value

₹8.63 lakh per annum is the average package

67% rise in the highest internship stipend

₹3.67 lakh per month is highest internship stipend



The average CTC of the top 10 percentile is ₹19.62 lakh per annum, ₹17.01 lakh for the top 20 percentile and ₹15.06 lakh for the top 10 percentile.

For the internships, this time there is a 67% jump in the highest stipend, a 1.22% rise in the average stipend and a 99% increase in the gross value of

internships. The highest stipend is ₹3.67 lakh a month and ₹40,000 a month is the average. Over 115 offers for internships were made at SRCC this year.

As per the information shared by SRCC, 10% of the batch comprised of BA (Hons) Economics, 80% was BCom (Hons) and the total diversity for the batch was 46:54 men:women.

Some of the main recruiters included BCG Bain & Company, McKinsey, Kearney, Bank of America, LEK Nomura, Deutsche Bank, Blackstone, FTI, DBS Bank, Barclays, Accenture, S&P Global, HSBC, DE Shaw, ZS, HUL, American Express, Deloitte, Microsof, KPMG, PwC, EY, Premji Invest, HP, Standard Chartered, Grant Thornton, Samagra, Trinity Wells, Google, Wells Fargo, Capital Mutual Fund, Houlihan Lokey, Air India.

DIGJAM LIMITED
CIN : L17123GJ2015PLC083569
Registered Office : Aerodrome Road, Jamnagar - 361 006
Gujarat, India.
E-mail : cosec@digjam.co.in; Telephone : +91 (0268) 2712972-73
Website : www.digjam.co.in

POSTAL BALLOT NOTICE

[Pursuant to Sections 108 and 110 of the Companies Act, 2013, read with Rule 20 & Rule 22 of the Companies (Management and Administration) Rules, 2014]

Dear Member(s)

Notice is hereby given that the resolution set out below is proposed to be passed by the members of Digjam Limited ("the Company") by means of Postal Ballot, only by way of remote e-voting process ("e-voting"), pursuant to Section 110 of the Companies Act, 2013 ("the Act"), read with Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules, General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020 and read with other relevant circulars, including General Circular No. 10/2021 dated June 23, 2021 and General Circular No.20/2021 dated December 8, 2021, 3/2022 dated 5th May 2022, 11/2022 dated 28th December 2022 and 09/2023 dated 25th September 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 on General Meetings issued by The Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), the Company has on Friday, November 29, 2024, sent to the Members, who have registered their E-mail IDs with in the beneficial ownership data / records of National Securities Depository Limited and Central Depository Services (India) Limited ("Depositories"), and the record of the MCS Share Transfer Agent Limited, Registrar and Share Transfer Agent, the notice of postal ballot dated December 03, 2024, together with an explanatory statement pursuant to section 102 of the Act.

The Board has, pursuant to Rule 22(5) of the Rules, appointed M/s Ankit Sathi & Associates, Practising Company Secretaries, (Membership No. ACS 25415) (CP No. 11089) as the Scrutinizer for conducting the voting process through Postal Ballot / E-Voting in accordance with the law and in a fair and transparent manner.

The Scrutinizer will submit his Report, in writing, upon completion of scrutiny of E-Voting data provided by NSDL, in a fair and transparent manner. The result on the resolutions proposed to be passed through Postal Ballot / E-Voting shall be announced within 2 working days from the closure of e-voting and will be displayed on the notice board at the Registered Office of the Company for a period of 3 (Three) days and shall be communicated to BSE Limited and National Stock Exchange of India Limited ("Stock Exchanges") where the equity shares of the Company are listed. The results of the Postal Ballot / E-Voting will also be displayed on the Company's website at www.digjam.co.in and on the website of NSDL at www.evoting.nsdl.com.

The last date of the E-Voting shall be the date on which the Resolution shall be deemed to have been approved, if approved by the requisite majority.

Members are requested to provide their assent or dissent through e-voting only. The Company has availed the services of MCS Share Transfer Agent Limited, Registrar and Share Transfer Agent of the Company for facilitating e-voting to enable the shareholders to cast their vote electronically. The detailed procedure for e-voting is enumerated in the notes to the postal ballot notice.

SPECIAL BUSINESS :

- To approve Material Related Party Transaction(s) with Krihaan Texchem Private Limited (CIN : U74999MH2019PTC321644) to be entered during FY 2024-2025.
- To approve Material Related Party Transaction(s) with Mr. Hardik Bharat Patel (DIN 00590663), Executive Director of the Company to be entered during FY 2024-2025.
- To consider and approve the limits for selling, leasing, or otherwise disposing of the whole or a substantial portion of the company's undertaking. If the company owns multiple undertakings, this approval will cover the whole or substantial portion of any such undertakings, in accordance with section 180(1)(a) of the companies act, 2013.
- To consider and Approve the Borrowing Limits of the Company U/S 180(1)(c) of the Companies Act, 2013.
- To consider and Approve the Alteration in the terms of the Debentures of the Company. The facility to exercise vote through remote e-voting will be available during the following period:

Commencement of e-voting : From 09.00 a.m. on Thursday, December 05, 2024
Conclusion of e-voting : At 5:00 p.m. on Friday, January 03, 2025
Cut Off date : Friday, November 29, 2024

In line with the MCA Circulars, the Postal Ballot Notice is being sent only through electronic mode to those Members whose email addresses are registered with the Company / Depositories. The communication of the assent or dissent of the Members would take place through the e-voting system only.

A person who is not a member as on the 'cut-off date' i.e. Friday, November 29, 2024 should treat the Notice of postal ballot for information purpose only. The copy of the postal ballot notice is available on Company's website at www.digjam.co.in. Members who do not receive the postal ballot notice may download it from the above-mentioned website.

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at cosec@digjam.co.in or with the Registrar and Transfer Agent of the Company, i.e., MCS Share Transfer Agent Limited ("Registrar" or "RTA") at mcsta@rediffmail.com along with the copy of the signed request letter in Form ISR-1 mentioning the name and address of the Member, self-attested copy of PAN card and self-attested copy of Driving License, Election Identity Card, Passport (as the case may be). Members holding shares in dematerialised mode are requested to register / update their email addresses with the relevant Depositories Participants. In case of any queries / difficulties in registering the e-mail addresses, Members may write to cosec@digjam.co.in.

Place : Mumbai
Date : December 03, 2024
Registered Office : Aerodrome Road, Jamnagar 361 006, (Gujarat)
CIN : L17123GJ2015PLC083569
cosec@digjam.co.in, www.digjam.co.in

By the Order of the Board of Directors
For DIGJAM Limited
Mohit Premechand Dubey
Company Secretary
ACS - 67363

एन टी पी सी NTPC Limited
(A Govt. of India Enterprise)

Corporate Identification Number : L40101DL1975GO1007966
Regd. Office: NTPC Bhawan, Core-7, SCOPE Complex, 7, Institutional Area, Lodi Road, New Delhi-110 003
Tel. : 011-24367072, Fax : 011-24361018,
E-mail : isd@ntpc.co.in, Website : www.ntpc.co.in

ATTENTION VALUED SHAREHOLDERS OF NTPC LTD.

Pursuant to Section 124(5) of the Companies Act, 2013 and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, (IEPF Rules, 2016), a Company is required to transfer the amounts of unpaid dividend remaining unpaid and unclaimed for a continuous period of seven (7) years from the date of transfer of such amount to Unpaid Dividend Account to the credit of the Investor Education and Protection Fund (Fund) set up by the Central Government.

Further, pursuant to Section 124(6) of the Companies Act, 2013 and IEPF Rules, 2016, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more, shall also be transferred to IEPF Account.

Details of the shareholders, in respect of shares for which dividend had remained unclaimed or unpaid for seven consecutive years and transferred to the IEPF Authority's Demat Account, are available on the website of the Company at www.ntpc.co.in.

The Interim Dividend for the financial year 2017-18 @ Rs.2.73 per equity share was paid on 15.02.2018. As per the provisions of the Companies Act, 2013, the unpaid and unclaimed amounts of the aforesaid dividend became due for transfer to Fund. The corresponding shares of the holders who have not encashed/claimed their dividend for seven consecutive years are also liable to be transferred to IEPF Authority's Demat Account.

Shareholders may please note that if any amount/shares are transferred to the Fund, then the same has to be claimed from the Investor Education and Protection Fund Authority following the procedure as provided under IEPF Rules, 2016.

Shareholder(s) may refer to "IEPF Details" under the "Investors" section of the website: www.ntpc.co.in for further information for unclaimed/unpaid dividends/shares due to be transferred to IEPF Account. To avoid the inconvenience of claiming the refund/shares from Investor Education and Protection Fund Authority, shareholders who have not received/claimed/encashed warrant(s) relating to the Interim dividend for the financial year 2017-18 paid in February, 2018, may lodge their claims with the RTA, i.e., Beetal Financial & Computer Services (P) Ltd., Beetal House, 3rd Floor, 99 Madangiri, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi-110062, Tel.: (011) 29961281, 29961283, Fax: (011) - 29961284 and Email: ntpc@beetalfinancial.com or with the Dy. Nodal Officer, Investor Services Department, NTPC Ltd. at the address indicated above. Shareholders may kindly ensure that claim, if any, is received by the RTA/NTPC Ltd. on or before 04.03.2025 to ensure that unclaimed/unpaid dividend amount and shares are not transferred to the Fund.

NTPC Ltd. had also issued Tax-Free Bonds - 2013, Tax-Free Bonds - 2015 and Bonus Debentures. Investors are also requested to check the details of such unclaimed interest amounts of Tax-Free Bonds and Bonus Debentures under the "Investors" section of the website: www.ntpc.co.in and lodge the claim with KFin Technologies Limited (RTA for Tax-Free Bonds and Bonus Debentures) at Selenium Tower-B, Plot No. 31 & 32, Gachibowli Financial District, Nanakramguda, Serilingampally, Hyderabad-500 032, Phone No.: 040-6716222; and Email: enward.ris@kfin.tech.com or with the Dy. Nodal Officer, Investor Services Department, NTPC Ltd.

Shareholder(s) are requested to keep their email ID and other relevant details updated with their Depository Participant (DP), in case of shares held in dematerialized form and with the Company/RTA, in case of shares held in physical form.

For and on behalf of NTPC Ltd. Sd/- (Ritu Arora)
Company Secretary & Compliance Officer
M. No. : F5270

Date : 03.12.2024
Place : New Delhi

Leading the Power Sector

"IMPORTANT"

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RADICO KHAITAN LIMITED
CIN : L26941UP1983PLC027278

Registered Office: Rampur Distillery, Bareilly Road, Rampur - 244 901 (U.P.)
Tel. No. : +91-9927072601-02, +91-9927078512, Fax No. : 0595-2350009
E-mail : investor@radico.co.in, Web : www.radicokhaitan.com

NOTICE FOR LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported as lost/misplaced and the Company intends to issue Letter of Confirmation/ Entitlement Letters in lieu of the physical Share Certificates, pursuant to the Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/PIR/2022/8 dated January 25, 2022 issued by the Securities and Exchange Board of India, regarding Issuance of securities in dematerialized form in case of Investor Service Requests. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Sr. No.	Name of the Holders	Folio No. (s)	No. of Shares (Face Value of Rs. 2/- each)	Certificate No. (s)	Distinctive No. (s)
1.	RANGANATHAN S (DECEASED) SRIRANGAM PADMA PRIYA (CLAIMANT)	0019461	310	57286	3279376-3279685
2.	KRISHNA GARG	0007404	100	52901	158526-158625
3.	OM PRAKASH SHUKLA	0021503	620	58039	3658441-3659060

Failing to receive any objections within 15 days from the date of publication, the Company will proceed to issue the Letter of Confirmation or Entitlement Letters to the Registered Shareholders or claimants, as the case may be, without entertaining any claim of any nature whatsoever in future.

For Radico Khaitan Limited
Place : New Delhi
Date : 03.12.2024
Dinesh Kumar Gupta
Senior VP - Legal & Company Secretary

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR FRONTAGE MEDIA PRIVATE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	Date
1.	Name of the Corporate Debtor along with PAN/CIN: Frontage Media Private Limited CIN: U74990MH2010PTC202897	19.12.2024
2.	Address of the registered office: Shop No. 605, Takshishila Commercial Complex, RHB Road, Mulund West, Mumbai, Mumbai City, MH-400080 IN	22.12.2024
3.	URL of website: https://insolvencyandbankruptcy.in/cirp/frontage-media-private-limited/	25.12.2024
4.	Details of place where majority of fixed assets are located: Village Dhamoto Tal. Karjat Dist.- Raigad.	28.12.2024
5.	Installed capacity of main products/services: NA (The Corporate Debtor is owing flats & shops)	28.12.2024
6.	Quantity and value of main products/services sold in last financial year: Corporate Debtor is engaged in business of providing professional advertisement management services. In FY 2019-20, Revenue from Operations was Rs. 7.89 crores (approx.) (The Corporate Debtor is not in operation since March 2020)	27.01.2025
7.	Number of employees/ workmen: Nil	19.12.2024
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: frontage.abc@gmail.com	19.12.2024
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: https://insolvencyandbankruptcy.in/cirp/frontage-media-private-limited/ Or email at frontage.abc@gmail.com	22.12.2024
10.	Last date for receipt of expression of interest: 19.12.2024	22.12.2024
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14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants: 28.12.2024	27.01.2025
15.	Last date for submission of resolution plans: 27.01.2025	19.12.2024
16.	Process email id to submit EOI: frontage.abc@gmail.com	

Date: 04.12.2024
Place: Mumbai
Resolution Professional in the matter of Frontage Media Private Limited
Registration No.: IBBI/IPA-001/IP-P02506/2021-2022/13797
AFA: AA1/13797/02/170823/104469 (Valid up to - 30.06.2025)
AAA Insolvency Professionals LLP, 144, Mittal Court, B Wing, Nariman Point, Mumbai, Maharashtra - 400021

DOSHION WATER UMBRELLA (CUDDALORE) PRIVATE LIMITED (In Liquidation)
Reg. Ofc: A-103/10, Tirth Bhumi Apartment, Near Law Garden, Ellisbridge, Ahmedabad-380 006, Gujarat, India.

10th E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
The following Assets and Properties of DOSHION WATER UMBRELLA (CUDDALORE) PRIVATE LIMITED (in Liquidation) having CIN: U41000GJ2011PTC064934 forming part of Liquidation Estate are for sale by the Liquidator through e-auction on 'AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND NO RECOURSE BASIS' as per details mentioned in the table given below. The sale will be done through the e-auction platform (With unlimited extension of 5 min each): <https://mbid.nest.co.in/app/login>.

Asset Description	Reserve Price (In Rs.)	EMD Amount (In Rs.)	Bid Incremental Value (In Rs.)
Sale of the Corporate Debtor as a Going Concern			
Date and Time of E Auction: 02.01.2025 From 03.00 PM to 05.00 PM			
Sale of the Corporate Debtor as a Going Concern as per Regulation 32(e) of the ISBI (Liquidation Process) Regulations, 2016.	INR 1,00,38,330/- (Indian Rupees Ten Crore Three Lakh Eighty-Three Thousand Three Hundred Only)	INR 1,00,38,330/- (Indian Rupees Ten Crore Three Lakh Three Hundred Thirty Only)	INR 10,03,833/- (Indian Rupees Ten Lakh Three Hundred Eighty Three Only)
Last date for Submission of Eligible Documents	18/12/2024		
Date of Intimation of Qualified Bidders	21/12/2024		
Last date for Inspection	28/12/2024		
Last date for EMD	31/12/2024		
E-Auction Date	02/01/2025		

(1) EMD can be deposited either by remittance into the account or through demand draft. (2) Interested applicants may refer to the COMPLETE E-AUCTION PROCESS INFORMATION DOCUMENT containing details of terms and conditions of online E-Auction, E-Auction Bid form Eligibility Criteria, Declaration by Bidders, EMD requirement etc., available at <https://mbid.nest.co.in/app/login> or through E Mail : cirp.doshionwater@gmail.com (process specific). (3) The Liquidator has right to accept or cancel or extend or modify, etc. any terms and conditions of E-Auction at any

